

(b) No, Sir.

(c) and (d). Do not arise.

Over-bridge in Rajkot

5896. SHRI SHIVLAL NAGJIBHAI VEKARIA: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government have decided to construct over bridges near Amrapali cinema and Mahila College Western Railway in Rajkot;

(b) if so, the details thereof and the reasons for delay in this regard; and

(c) the time schedule fixed for its completion?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). A proposal for construction of a road over bridge in replacement of level crossing No. 7 at km. 4/6-7 near Amrapali Cinema and Mahila College between Rajkot-Baktinagar section, preliminary formalities for which are yet to be completed by the State Govt., has been received from the State Govt., It shall be considered for inclusion in Railways Works Programme after completion of the pre-requisite formalities by the State Govt. Completion of bridge after the work is sanctioned will depend on the completion of approaches by State Govt.

[*Translation*]

Exploitation of Labourers

5897. SHRIMATI SHEELA GAUTAM: Will the Minister of RAILWAYS be pleased to state:

(a) whether the Government are aware that contractors are grossly exploiting the loading and unloading labourers working in several railway godowns; and

(b) if so, the remedial measures being taken by the Government for the effective implementation of the Contract Labour Act?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b). Adequate provisions including remedial and redressal have been made in the contract agreements entered into between the contractors and Railway Administrations to ensure that contractors provide basic facilities to labourers as required under relevant laws, viz., Workman Compensation Act, 1923, Payment of Wages Act, 1936, Hours of Employment Regulations, Contract Labour (R&A) Act, 1970 and Industrial Disputes Act, 1947 and other enactments, statutory rules as made thereunder from time to time.

Price of Rice and Paddy

5898. SHRI MOHAN SINGH (FEROZEPUR): Will the Minister of FOOD be pleased to state:

(a) whether the levy price of rice has also been raised proportionately in Punjab like other States in the country; and

(b) if so, the details in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD (SHRI KALP NATH RAI): (a) and (b). A *Statement* showing procurement prices of levy rice (state-wise) for the current Kharif Marketing season 1993-94 is attached.

STATEMENT

Procurement price of levy rice (statewise) for the current kharif marketing season 1993-94

(Rs. per quintal)

State	Common	Fine	Superfine
Andhra Pradesh	518.90	550.40	581.90
Assam	514.70	554.30	586.00
Bihar	500.20	535.90	566.50
Gujarat	484.45	513.80	543.15
Haryana/Delhi	529.20	578.25	616.00
Karnataka	494.05	524.00	553.95
Madhya Pradesh	512.85	543.95	575.10
Orissa	528.80	560.90	593.05
Rajasthan	521.30	565.35	606.75
Punjab	533.40	582.90	620.90
Uttar Pradesh	501.45	531.75	574.75
West Bengal	488.25	530.90	561.20
Maharashtra	501.65	531.90	562.20
Pondicherry	489.65	518.70	548.30
Chandigarh	524.25	572.90	610.25

[English]

Linking between Takazhi and Punalur

5899. PROF. P.J. KURIEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is a proposal for constructing a link railway between Takazhi and Punalur in Kerala;

(b) if so, whether the Ministry has studied the feasibility of this project;

(c) if so, the details thereof; and